## GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2917
ANSWERED ON:11.08.2010
RAGGING IN EDUCATIONAL INSTITUTIONS
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## Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the instances of ragging in the educational institutions are on the rise;
- (b) if so, the number of instances of ragging reported during the year 2010, State-wise;
- (c) whether the Supreme Court has recently issued any direction to check ragging in the educational institutions;
- (d) if so, the measures taken by the UGC to comply with the directions of the Supreme Court; and
- (e) the final outcome of the Raghavan Committee appointed to oversee the implementation of regulation to check ragging in educational institutions?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

- (a) & (b) As no information on incidents of ragging was being maintained centrally prior to the launch of the National Anti-Ragging Helpline on 20th June, 2009 under the "UGC regulations on Curbing the Menace of Ragging in Higher Educational Institutions, 2009", it is not possible to confirm any trend of a rise in the number of incidents. Based on information obtained from the National Anti Ragging Helpline established by the University Grants Commission (UGC), 447 complaints on ragging have been registered through Helpline till 09-08-2010 (Annexure-I).
- (c) Yes, Sir.
- (d) The University Grants Commission has notified, on 17th June, 2009, its regulations namely "The UGC Regulations on Curbing the Menace of Ragging in Higher Educational Institutions, 2009". The regulations require higher educational institutions to take effective steps in order to sensitize students on the dehumanizing effects of ragging and generate awareness among all stakeholders regarding the penal laws applicable to incidents of ragging.

A toll free anti-ragging "Helpline" has already been launched by UGC on 20th June, 2009 with Call Centre facilities in English, Hindi and regional languages (Tamil, Telugu, Malayalam, Kannada, Punjabi, Marathi, Oriya, Assamese, Gujarathi and Bengali) to begin with, for helping victims of ragging, besides facilitating effective action in respect of such incidents. This is being further strengthened by creating a web enabled portal for monitoring appropriate data bases and online interactive facilities.

(e) The 'Raghavan' Committee which submitted the report was entrusted with the responsibility to monitor the implementation of its recommendations also. So far, eleven meetings of the Monitoring Committee have been held and reports were forwarded to the Hon'ble Supreme Court through Solicitor General of India (SG).